

## Hindustan Foods Ltd Vs BSE Ltd. & Anr

**Court:** Securities Appellate Tribunal Mumbai

**Date of Decision:** March 15, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Tanya Gupta, Manish Chhangani, Abhay Chauhan, Atul Kumar Agrawal, Mihir Mody, Harshvardhan Melanta, Yash Sutaria, K. Ashar

**Final Decision:** Allowed

### Judgement

Meera Swarup, Technical Member

1. Four weeks time is allowed to Respondent no. 1 to file a reply. Four weeks thereafter for filing rejoinder. The miscellaneous application for

exemption is allowed.

2. List on June 12, 2024.